

(17)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: this the 15<sup>th</sup> day of JULY 2008

Original Application No. 300 of 2007.

Hon'ble Mr. A.K. Gaur, Member (J)

Umesh Chandra Pandey, S/o Sri A.N. Pandey, R/o 117/204, M- Block,  
Kakadeo, Kanpur

... Applicant

By Adv: Sri O.P. Gupta

**VERSUS**

1. Union of India through Secretary, Ministry of Communication, Govt. of India, New Delhi.
2. Sr. Superintendent of Post Offices, City Division, Kanpur.
3. Sri K.K. Yadav, The Sr. Superintendent of Post Offices, City Division, Kanpur.

... Respondents

By Adv: Sri R.K. Srivastava

**ORDER**

I have heard Shri O.P. Gupta learned counsel for the applicant and Sri R.K. Srivastava, learned counsel for the respondents.

2. The applicant has filed this OA challenging the transfer order. Initially an interim order was granted by this Tribunal. According to the applicant the said interim order has not been implemented by the Competent Authority. Subsequently the transfer order of the applicant was cancelled by the Post Master General, Kanpur, vide order dated 21.04.2008. The applicant has been allowed to resume his duty on 29.04.2008 at the same place, where he is still ~~and is~~ continuing as such.

h

(18)

3. The applicant has filed this OA for treating him on duty during the intervening period from 07.03.2007 to 29.04.2008 with all consequential benefits. The grievance of the applicant is that while cancelling his order dated 21.04.2008 the competent authority has not at all passed any order on this point.

4. Having heard, the parties counsel, I am of the view that the grievance of the applicant might be redressed, if direction is given to the applicant to make proper and detailed representation to the Competent Authority i.e. Post Master General, Kanpur to, consider and pass appropriate order with regard to treatment of the intervening period from 07.03.2007 to 29.04.2008 in accordance with provisions of rules. The applicant is directed to make fresh representation taking all the grounds, within a period of 15 days from the date of receipt of a copy of this order, and if such a representation is received by the Competent Authority, the same shall be finally disposed of by a reasoned and speaking order within a period of 03 months from the date of receipt of a copy of the representation.

5. With the aforesaid observation the OA is disposed of. No cost.

*Anil Jain*  
Member (J)

/pc/